Sl. No.	District	Village
10.	Udaipur	Toda
11.	Dausa	Bara Padampura
12.	Bikaner	Bikampur
13.	Alwar	Rodwal
14.	Karauli-Dholpur	Ganhaidi
15.	Jaipur Rural	Dhankya
16.	Sikar	Chala
17.	Jhalawar-Baran	Bhalta

Amendment in Unified License

2196. SHRI DEVENDER GOUD T.: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether it is a fact that Department of Telecommunications has amended the Unified License, if so, the details thereof;
- (b) whether it means that the consumer can now call phone numbers from online voice service providers;
- (c) whether the country has sufficient handsets which support Voice over Long Term Evolution; and
 - (d) if not, the reasons for amending the licence before hand?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) Yes, Sir. Government has issued an amendment to the Unified License for inter connection over Internet Protocol (IP) Networks on 19.04.2016 for access service providers licensed under section 4 of Indian Telegraph Act, 1885.

- (b) No, Sir, it is only for interconnection of core-network on IP basis for Telecom Service Providers.
- (c) Voice over Long Term Evolution (VoLTE) capable handsets are very low in Indian market and it is very small percentage of the total LTE handsets.
- (d) The amendment is for interconnection of Core networks of Access Service Providers which are currently moving towards IP base. This amendment has no relation with VoLTE handsets.